

(b) If so, the total annual plan allocation increased to these States for the current year;

(c) whether the Planning Commission has also decided to allocate the funds to these 10 special category States as 90% grant and 10% loan whereas other States are receiving 30% as grant and 70% as loan;

(d) the details of the annual allocation made during the last year to these States and to what extent it is more during the current financial years; and

(e) the details of schemes to be framed for implementation in these States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOR): (a) to (e) The State-wise Annual Plan outlays for the current Financial year vis-a-vis previous year's outlays in respect of 10 special category States including the 7 North Eastern States are given in the attached statement. Under the Gadgil-Mukherji Formula for allocation of Central Assistance which is in operation since 1991, the central assistance allocated to the 10 special category States is given in the form of 90% grant and 10% loan whereas in respect of other States this ratio is 30:70. The States have the freedom to formulate schemes in different sectors provided these schemes qualify to be taken up as Plan schemes and are in conformity with the national priorities.

Statement

Annual plans-1996-97 & 1997-98—originally approved outlays—special category States

(Rs. Crore)

Sl. No.	States/UTs	Originally Approved Outlays		% age Step Up in 1997-98 over 1996-97
		1996-97	1997-98	
1	2	3	4	5
1.	Arunachal Pradesh	520.00*	600.00	15.38
2.	Assam	1434.00*	1500.00	4.60
3.	Himachal Pradesh	900.50	1008.00	11.94
4.	Jammu & Kashmir	1250.00	1550.00	24.00
5.	Manipur	350.00*	410.00	17.14
6.	Meghalaya	370.00*	382.00	3.24
7.	Mizoram	281.00*	290.00	3.20
8.	Nagaland	290.00*	291.00	0.35
9.	Sikkim	192.00*	220.00	14.58
10.	Tripura	370.00*	437.00	18.11

*Exclude provision for Additional Central Assistance for 'Skim Development'.

HUDCO Loan for Calicut Airport

193. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether any assistance/loan has been extended for the development of Calicut Airport by HUDCO;

(b) if so, the funds allocated so far; and

(c) the terms and conditions for the refund of the loan?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir Housing and Urban Development Corporation Ltd. (HUDCO) has sanctioned a loan of Rs. 60.00 crores to Malabar International Airport Development Society for development Calicut Airport.

(b) The Society has so far availed loan of Rs. 37.50 crores against the sanctioned amount of Rs. 60.00 crores.

(c) The loan carries interest @ 17.5% per annum and is to be paid back in 9 years in quarterly instalments,

including the project period. The loan has been secured by a State Government guarantee.

Strike by CGHS Dispensaries Employees

194. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the employees of Central Government Health Scheme dispensaries went on strike during the month of June, 1997;

(b) if so, the details of their demands; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (c) The employees of the Central Government Health Scheme were on strike from 4-6-97 to 9-6-97. Their demands related to certain recommendations of the Fifth Central Pay Commission inter alia covering abolition of vacant posts, split duty hours in CGHS, removal of anomalies in Pay Scales of various categories, provision of creche facilities for CGHS employees, opening of CGHS' own hospitals etc.

As the recommendations of the Fifth Central Pay Commission were still under process, the Association was informed that their concerns regarding working conditions and the convenience of CGHS employees would be sympathetically projected at the appropriate stage. They were also informed that the Strike should be called off as patient care services would be jeopardised which was the primary concern of CGHS

Infrastructural Facilities

195. KUMARI FRIDA TOPNO: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have any special consideration for the development of township with minimum amenities like water, light, roads, health and sanitation in Tribal areas;

(b) if so, the towns selected for the development in Orissa, Bihar and Madhya Pradesh; and

(c) the amount released by the Government during the last two years for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) There is no specific Centrally Sponsored Scheme for the development of township with minimum amenities like water, light, roads, health sanitation in Tribal areas. However, towns in Tribal areas functioning as growth centres and capable of generating economic growth and employment opportunities for rural hinter-lands are eligible for coverage under the Scheme of Integrated Development of Small and Medium Towns (IDSMT). The selection of towns and sanction of projects vests with the State Governments as per Scheme guidelines.

(b) and (c) Does not arise.

Retention of Accommodation

196. DR. A.K. PATEL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether accommodation of Delhi Administration can be retained under normal terms by Central P.W.D. employees, even after transfer from P.W.D. (Delhi Admn.) to C.P.W.D. offices at Border areas till an alternate accommodation is allotted by the Directorate of Estates in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Miserable Condition of Hospitals in Delhi

197. SHRI I.D. SWAMI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "the Condition of Delhi's Hospitals" appearing in the Hindustan Times dated January 19-27, 1997;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) whether vital equipments have been ruined due to shortage of funds in many Government hospitals;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) and (b) Yes, Sir. The hospitals referred to in the news item are Safdarjung Hospital, Loknayak Jai Prakash Narain Hospital, Hindu Rao Hospital, Guru Teg Bahadur Hospital, Rajan Babu Tuberculosis Hospital, Infectious Diseases Hospital, Kalawati Saran Hospital, Deen Dayal Hospital, G.B. Pant Hospital, Shahdara Mental Hospital. Cut of these Safdarjung Hospital and Kalawati Saran hospital are under the control of Central Government. The other hospitals are under the control of Govt. of NCT of Delhi and Municipal Corporation of Delhi.

(c) The functioning of Central Govt. hospitals is reviewed periodically by the Directorate General of Health Services/Ministry and by the Medical and Public Health Departments of Govt. of NCT of Delhi in respect of hospitals under their control and action is taken to remove the shortcomings noticed. Regarding Newsitem captioned 'Child Lifters run a thriving racket' pertaining to Kalawati Saran Hospital, it has been reported that there has not been any incidence in the past at this hospital regarding child lifting. However, one incidence of child being taken away from the hospital by the neighbour of the family was reported. The